

CENTRAL INFORMATION COMMISSION

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F.No.CIC/AT/A/2006/00199

Dated, the 5th October, 2006.

CORRIGENDUM

In the decision in case No.CIC/AT/A/2006/00199 dated 20th September, 2006, Paragraph 3 of Page 3, should read as follows:

“It is directed that the appellant shall be furnished the Vigilance Enquiry Report in the listed four criminal cases conducted by the ACP (Vig), Shri Amaljeet Singh, within 2 weeks from the date of the receipt of this order.”

instead of,

“It is, therefore, directed that certified copies of the four FIRs mentioned at (a) above shall be provided to the appellant by the PIO within 2 weeks from the date of the receipt of this order.”

Sd/-
(**NISHA SINGH**)
Addl. Registrar

Address of parties:

1. Shri Shahzad Ahmed, S/o Shri Aftab Ahmed, H.No.235, Moh. Julahan, Behind Jail, Bijnor-246 701, Uttar Pradesh.
2. Shri R.P. Upadhyaya, PIO & Dy. Commissioner of Police (Vigilance), Delhi Police, Delhi Police Bhawan, Asaf Ali Road, New Delhi-110 002.
3. Shri Ajay Kashyap, Joint Commissioner of Police (Vigilance), Delhi Police, Police Headquarters, ITO, New Delhi-110 002.